

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-3921**  
ANSWERED ON- 06/04/2023

**INDIANS LANGUISHING IN FOREIGN JAILS**

3921. DR. JOHN BRITTAS

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) the number and details of Indian expatriates languishing in jails of foreign countries as on date, country-wise; and

(b) the details of prisoner exchange treaties with other countries?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a) As per the information available with the Ministry, the number of Indian prisoners, including under trials, in foreign prisons at present is 8437. Country-wise list is given at Annexure. However, due to strong privacy laws prevailing in many countries, the local authorities do not share information on prisoners unless the person concerned consents to the disclosure of such information. Even countries which share information do not generally provide detailed information about the foreign nationals imprisoned.

(b) India has signed Agreement on Transfer of Sentenced Persons with 31 countries by virtue of which Indian prisoners lodged in foreign countries can be transferred to India to serve the remainder of their sentence and vice-versa. 31 countries with which India has signed the Agreements on Transfer of Sentenced Persons are Australia, Bahrain, Bangladesh, Bosnia & Herzegovina, Brazil, Bulgaria, Cambodia, Egypt, Estonia, France, Hong Kong, Iran, Israel, Italy, Kazakhstan, Korea, Kuwait, Maldives, Mauritius, Mongolia, Qatar, Russia, Saudi Arabia, Somalia, Spain, Sri Lanka, Thailand, Turkey, United Arab Emirates (UAE), United Kingdom and Vietnam.

India has also signed two multilateral conventions on transfer of sentenced persons, namely Inter-American Convention on Serving Criminal Sentences Abroad and Council of Europe Convention on Transfer of Sentenced Persons, by virtue of which sentenced persons of member States and other countries which have acceded to these conventions can seek transfer to their native countries to serve the remainder of their sentence.

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## ANNEXURE

<b>Sl. No.</b>	<b>Country</b>	<b>Number of Indian prisoners, including under trials, in foreign prisons</b>
1	Albania	2
2	Argentina	1
3	Armenia	9
4	Australia	81
5	Austria	8
6	Azerbaijan	4
7	Bahrain	265
8	Bangladesh	60
9	Belarus	2
10	Belgium	7
11	Bhutan	68
12	Brunei Darussalam	4
13	Bulgaria	3
14	Burkina Faso	1
15	Cambodia	1
16	Canada	23
17	Chile	1
18	China	170
19	Congo (Kinshasa)	8
20	Congo (Brazzaville)	1
21	Côte d'Ivoire	8
22	Cuba	1
23	Cyprus	51
24	Denmark	3
25	Egypt	1
26	Ethiopia	1
27	Fiji	1
28	France	29
29	Germany	66
30	Ghana	1
31	Greece	22
32	Guatemala	1
33	Hungary	6
34	Indonesia	21
35	Iran	16
36	Israel	9
37	Italy	156
38	Japan	5
39	Jordan	30
40	Kenya	3
41	Kuwait	428

42	Kyrgyzstan	1
43	Laos	2
44	Lebanon	5
45	Madagascar	3
46	Malawi	1
47	Malaysia	606
48	Maldives	11
49	Mauritius	10
50	Mexico	1
51	Morocco	1
52	Mozambique	6
53	Myanmar	21
54	Nepal	1222
55	Nigeria	18
56	Oman	92
57	Pakistan	51
58	Philippines	32
59	Poland	12
60	Portugal	10
61	Qatar	682
62	Republic of Korea	2
63	Romania	6
64	Russia	13
65	Rwanda	4
66	Saudi Arabia	1362
67	Senegal	4
68	Serbia	4
69	Singapore	71
70	Slovakia	1
71	South Africa	6
72	South Sudan	1
73	Spain	40
74	Sri Lanka	22
75	Sweden	2
76	Tanzania	3
77	Thailand	20
78	Togo	2
79	Trinidad and Tobago	2
80	Uganda	2
81	United Arab Emirates	1966
82	United Kingdom	237
83	USA	294
84	Uzbekistan	1
85	Vietnam	3
86	Yemen	1
87	Zimbabwe	3
	<b>Total</b>	<b>8437</b>

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